

[Shri Satish Chandra]

- (5) Annual Report of the Development Council for Light Electrical Industries for the year ending 31st March, 1957. [Placed in Library. See No. S-217/57.]
- (6) Annual Report of the Development Council for Non-Ferrous metals for the year ending 31st March, 1957. [Placed in Library. See No. S-218/57.]
- (7) Annual Report of the Development Council for Machine tools industry for the year ending 31st March, 1957. [Placed in Library. See No. S-219/57.]
- (8) Annual Report of the Development Council for Bicycles for the year ending 31st March, 1957. [Placed in Library. See No. S-220/57.]
- (9) Annual Report of the Development Council for Pharmaceuticals and Drugs for the year ending 31st March, 1957. [Placed in Library. See No. S-221/57.]
- (10) Annual Report of the Development Council for Woollen Industry for the year ending 31st March, 1957. [Placed in Library. See No. S-222/57.]
- (11) Annual Report of the Development Council for Art Silk Industry for the year ending 31st March, 1957. [Placed in Library. See No. S-223/57.]
- (12) Annual Report of the Development Council for Sugar Industry for the year ending 31st March, 1957. [Placed in Library. See No. S-224/57.]

**PETITION RE FINANCE (NO. 2)
BILL, 1957**

Secretary: Sir, Under Rule 187 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Finance (No. 2) Bill, 1957.

Statement

Petition in respect of the Finance (No. 2) Bill, 1957.

Petition No.	Number of Signatories	District or town	State
10.	1	Kaumganj (Farrukhabad)	Uttar Pradesh

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACCIDENT TO HOWRAH-BOUND JANATA EXPRESS

Shri Narayananankutty Menon (Mukandapuram): Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The accident to the Howrah bound Janata Express on the 19th August, 1957 between Palasa and Pundi stations on the South Eastern Railway."

The Deputy Minister of Railways (Shri Shah Nawaz Khan): During the course of shunting operations in the Palasa Yard, a loaded bogie rail truck rolled down from the yard at about 13.25 hours, on 19th August, 1957 towards Pundi and collided with No. 46 Down Bezwada-Howrah Janata Express which had left Pundi earlier, at mile 422/9 at about 13.30 hours. This resulted in the derailment of the engine of the train. The Station Master, Palasa, was able to secure immediately a bus and rushed by road towards Pundi to stop No. 46 Down Express.

But before he could reach the train and attract the attention of the Driver, the collision had taken place.

As a result of the accident, 4 persons were killed—3 on the spot and 1 subsequently in the Palasa Railway Dispensary—9 were injured seriously and 7 slightly. Of the injured, 3 were engine crew, the rest were passengers in the Third-Luggage and brake van next to the engine of No. 46 Down.

The injured persons were removed to the Palasa Railway Dispensary in the bus taken by the Station Master, at about 13.45 hours, where first aid was rendered. From there, they were transferred to the Government Hospital at Berhampore by an ambulance train which left Palasa at 18.50 hours and arrived at Berhampore at 21.55 hours. The injured are stated to be progressing satisfactorily in the hospital.

Through communication was restored at 8.30 hours on 20th August, 1957.

The Government Inspector of Railways, Calcutta, commenced his statutory enquiry into the accident on 20th August, 1957.

BUSINESS ADVISORY COMMITTEE

Seventh Report

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Seventh Report of the Business Advisory Committee presented to the House on the 23rd August, 1957."

Shri Supakar (Sambalpur): I would like to suggest that the time allotment for the Legislative Councils Bill, 1957 may be increased.

Shri Satya Narayan Sinha: Government had suggested 4 hours. But the

Business Advisory Committee unanimously recommended 8 hours and we have agreed to that. Any further extension is more than one can think of.

Mr. Speaker: Originally 50 hours were thought of for the whole scheme; then they were increased to 79 hours. Now again it has been increased. Therefore, possibly we will have to sit beyond the 13th September also. Anyhow, we shall try our best to finish the work before that date. Any further extension will mean additional expenditure of time. The whole scheme has been evolved.

Now I shall put the motion to the vote of the House.

Shri Naushir Bharucha (East Khandesh): The third paragraph of the committee's report says that the committee recommend that the Appropriation (No. 4) Bill may be introduced and passed on the 24th August, 1957. That may not be possible. Therefore, the report may be adopted with the exception of paragraph 3. *z*

Mr. Speaker: Today is 24th August. The hon. Member says, it may not be possible. Why not?

Shri Naushir Bharucha: Because it has not yet been circulated.

Mr. Speaker: We may waive all notices. No change has been made. I shall now put the motion to the vote of the House.

The question is:

"That this House agrees with the Seventh Report on the Business Advisory Committee presented to the House on the 23rd August, 1957."

The motion was adopted.